

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

O.A. NO./S.A. NO.

950

1993

G. Satyanarayana

Applicant (S)

Works manager, Secy, Grunta Palli & 3 off.

Versus

Respondent (S)

Date	Office Note	Orders
12-8-93		<p>OA ordered at the admission stage, vide Judgment on separate sheets. No costs.</p> <p>Office has to communicate the a copy of the Judgment to the 2nd Respondent by</p> <p>18-8-1993.</p> <p style="text-align: right;">18-8-1993.</p> <p style="text-align: right;">HPTT PT(A)</p>
		<p style="text-align: right;">HVNR.J VC</p>

• : '3' :

Copy to:-

1. The Works Manager, South Central Railway, Wagon Workshop, Guntupalli, Krishna District.
2. The Deputy Chief Mechanical Engineer, South Central Railway, Wagon Workshop, Guntupalli, Krishna District.
3. The General Manager, S.C.Railway, Secunderabad.
4. Secretary, Railway Board, Government of India, New Delhi.
5. One copy to Sri. V.Rama Rao, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, SC for Rlys, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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Rsm/-

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punishment after the departmental inquiry. The applicant preferred an appeal on 5.8.1993 against the said order. period Six months ^{last} after filing of the appeal is not expired. Hence, this OA is premature and accordingly it is to be dismissed.

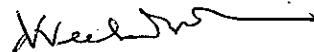
2. The learned counsel for the applicant submitted that when the charge is in regard to the alleged malpractice at the time of examination for promotion to the post of Apprentice Mechanic, the punishment by way of removal is highly disproportionate. It cannot be stated that the said contention is not tenable. Any how, it is the matter for consideration by the appellate authority. The appellate authority has to dispose of the appeal of the applicant expeditiously and preferably within a period of four weeks from the date of receipt of this order.

3. OA is ordered accordingly at the admission stage. No costs.

(Dictated in the open Court).

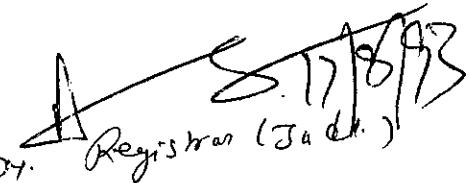
P.T.T.G.

(P.T.THIRUVENGADAM)
Member (Admn.)


(V.NEELADRI RAO)
Vice Chairman

Dated: 12th August, 1993.

vsn


S. T. S. Rao
Dy. Registrar (J.A.C.)

Contd - - - 3)-

~~Urgent~~ 7/8/93
O.A. 950/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDrasekhar REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.RIRUVENGADAM:M(A)

Dated: 12/8/93

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

O.A. No.

in
950/93

T.A. No.

(W.P. _____)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

